

14

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

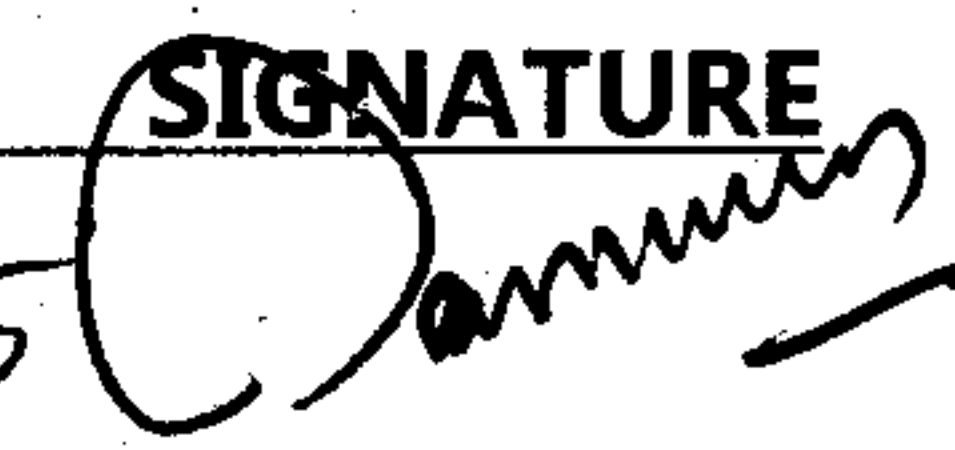

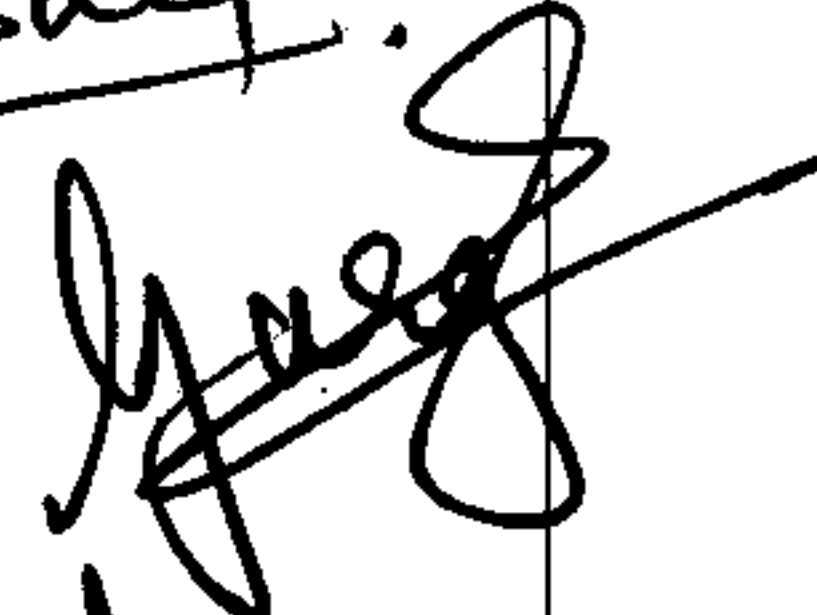

**IA 336/2017 In C.P. (I.B) No. 39/7/NCLT/AHM/2017
And C.P. (I.B) No. 40/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Essar Steels Ltd.
V/s.
HDFC Bank Ltd. & Ors.

Section of the Companies Act: Section 14 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	JAY KANSARA PRIYAM SHAH	Wadia Ghandy & Co. (Ahmedabad)	for Defendants	 
2.	Sr. Counsel Manish Bhatt i/b Gargi R. Vyas, Samvitti Legal	Legal	for Applicant	
3.	Siddharth Joshi for Standard Chartered Bank for Singhi & Co.	Advocate	(Applicant in CP 13/39/17)	

ORDER

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Gargi Vyas i/b Samvitti Legal present for Applicant. Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy present & Co. present for Respondent in IA 336/2017.

Learned Advocate Mr. Siddharth Joshi i/b Singhi & Co. present for Standard Chartered Bank Ltd.

Additional affidavit of R-1 filed along with decree passed by UK Court.

In view of additional affidavit filed, matter is reopened to hear on the applicability of section 14(1) of the code in relation to the execution of decree passed by UK Court.

List the matter on 27.11.2017


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**